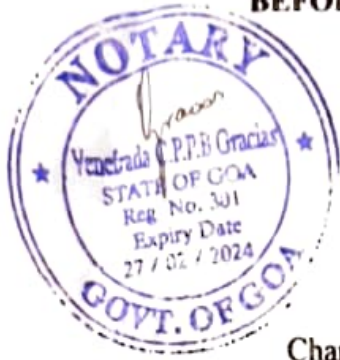


BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE



APPEAL NO. 24/2024 (WZ)

Chandan Suryakant Khorjuvekar ...Appellant

Versus

Rajendra Kumar Kamra & Ors ...Respondents

AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT

NO. 2 (GCZMA)

I, Shri Johnson Bedy Fernandes, major of age, holding the post of Member Secretary, Goa Coastal Zone Management Authority ("GCZMA") i.e., Respondent No 1 herein, having office at 4th Floor Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:-

1. I say that I am holding the post of Member Secretary, Goa Coastal Zone Management Authority. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.

2. I say that I am filing the present Affidavit-in-Reply for the purpose making certain averments before this Hon'ble Tribunal. Nothing in the aforementioned Appeal filed by the Appellant may

be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*. I crave leave of this Hon'ble Tribunal to file an additional detailed Affidavit, if found necessary.

3. I say that the Appellant has filed the present appeal challenging the order dated 17.01.2024 and corrigendum dated 29.01.2024 passed by Respondent No. 1 inasmuch as it discharges the show cause notice dated 18.10.2022 to the extent of 21 cottage and 1 restaurant erected in property bearing Survey No. 211/2-A of Ashvem Mandrem, Pernem, Goa by Respondent Nos 1 herein.

4. I say that pursuant to the GCZMA meeting, the present Respondent issued directions under Section 5 direction under EP Act.

5. I say that the present respondent had decided to discharge the Show Cause Notice dated 02.03.2023 to the extent of (a) 21 cottage and 1 restaurant, and demolish the violations noted at (b) swimming pool, (d) RCC Underground water tank and (d) Footpath.

6. I say that the present Respondent has granted its approval for erection of 21 cottage and 1 Restaurant in the property bearing Survey No. 211/2-A of Ashvem Mandrem, Pernem, Goa in terms of CRZ 2011 notification.



A handwritten signature in blue ink, appearing to be "J. D. D." or similar, written in a cursive style.

7. I say that the GCZMA has shown its readiness to hear the matter afresh after hearing all the contentions of the Appellant as raised in the present appeal.

8. I say that what has been stated in Paras 1 to 7 are true to my own knowledge and/or are based on documents/records available with the Respondent and the contents of the same are true and correct and nothing material has been concealed herein.

Handwritten mark

Solemnly Affirm on Oath

Place: Panaji, Goa.

Date: 12.12.2024

Handwritten signature
DEPONENT



Solemnly affirmed before me
Johnson Bedy Fernandes
Who is identified before me by

_____ At Panjim - Goa

St. No. 190/12/2024

Date. 12/12/2024

Handwritten signature
Venefrada C.P.P.B Gracias
Advocate & Notary Goa State